

Ch.MANAVENDRANATH ROY REGISTRAR GENERAL

HYDERABAD, DT:28.03.2017

ROC.NO.2392/2017-B.SPL,

Sir / Madam,

SUB: NATIONAL COMPANY LAW TRIBUNAL (NCLT) - Filling up of

twelve posts of Technical Member in the National Company Law Tribunal, at different places in the country – Willingness from the officers who are retiring during 2017 year and who are fulfilling

the eligibility criteria - Called for - Regarding

REF: Letter No.A-12023/2/2017-Ad - IV, dated 08.03.2017 from the

Under Secretary, Government of India, Ministry of Corporate

Affairs, New Delhi.

-000-

With reference to the above subject and reference cited, it is to inform that the Under Secretary, Government of India Ministry of Corporate Affairs, New Delhi, in his letter referred to above, stated that the applications are being invited in the format given in **Annexure-I** for 12 (Twelve) Posts of Technical Member in National Company Law Tribunal Constituted under Section 408 of the Companies Act, 2013 and the selected candidates will be required to serve at any of the already constituted NCLT benches or benches to be constituted in future in different parts of the country in a phased manner with All India transfers liability as per availability of the vacancies / exigencies of work.

The letter of the Under Secretary, Government of India Ministry of Corporate Affairs, New Delhi, along with its enclosures is placed in the High Court's Web site i.e., http://hc.tap.nic.in.

Therefore, as directed, you are requested to circulate the same among the District and Sessions Judges who are retiring during this calendar year and working in your Unit and satisfies the eligibility criteria as mentioned in the notification i.e, who have worked at least for five years as Presiding Officer, Labour Court, Tribunal or National Tribunal constituted under the Industrial Disputes Act, 1947 (14 of 1947) for submitting their willingness to the post of Technical Member in National Company Law Tribunal, on or before 17.04.2017 by **SPEED POST or any other source**. Applications received after 17.04.2016 will not be forwarded.

Yours sincerely,

DECISTRAD CENERAL

To

1. The Chief Judge, City Civil Court, Hyderabad.

2. The Metropolitan Sessions Judge, Hyderabad.

- 3. The Chief Judge, City Small Causes Court, Hyderabad.
- 4. THE PRL. DISTRICT AND SESSIONS JUDGES:

Adilabad, Anantapur, Chittoor, Cuddapah, East Godavari at Rajahmundry, Guntur, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District at L.B.Nagar, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.

5. The Central Project Cosordinator, High Court of Judicature at Hyderabad. (with a request to upload the letter of the Under Secretary, Government of India, Ministry of Corporate Affairs, New Delhi along with its enclosures in the High Court's Official website.)

No.A-12023/2/2017-Ad.IV(1) Government of India Ministry of Corporate Affairs

'A' Wing, 5th floor, Shastri Bhawan, New Delhi-110001 Dated: 8th March, 2017.

To

Registrars General of All High Courts.

- 2. Secretaries to Government of India, All Ministries/Departments of the Government of India
- 3. All Chief Secretaries to the State Government/Union Territories.
- 4. Registrar, National Company Law Appellate Tribunal.
- 5. Secretary, National Company Law Tribunal.
- 6. Registrar, Competition Appellate Tribunal.
- 7. All RDs/ROCs/OLs in the Ministry of Corporate Affairs
- 8. Secretary, Institute of Chartered Accountants of India (ICAI), I.P. Estate, New Delhi-110002.
- 9. Secretary, Institute of Cost Accountants of India (ICoAI), Sudder Street, Kolkata.
- 10. Secretary, Institute of Company Secretaries of India (ICSI), Institutional Area, Lodhi Road, New Delhi-110003.

Sub: Filling up of 12 posts of Technical Member in the National Company Law Tribunal (NCLT) - inviting applications for.

Sir,

I am directed to state that applications are invited in the format given in <u>Annexure-I</u> for the twelve posts of Technical Member, National Company Law Tribunal constituted under Section 408 of the Companies Act, 2013:-

- 2. The selected candidates will be required to serve at any of the already constituted NCLT benches or benches to be constituted in future in different parts of the country in a phased manner with All India transfer liability as per availability of the vacancies/exigencies of work.
- 3. Qualifications: The qualifications for the post are as per the provision of Section 409 (3) of the Companies Act, read with judgment dated 14th May, 2015 of Supreme Court in WP (C) No. 1072/2013. Accordingly, a person shall not be qualified for appointment as a Technical Member unless he/she-
 - (a) has, for at least fifteen years been a member of the Indian Corporate Law Service or Indian Legal Service and has been holding the rank of Secretary or Additional Secretary to the Government of India; or
 - (b) is, or has been in practice as a chartered accountant for at least fifteen years; or
 - (c) is, or has been, in practice as a cost accountant for at least fifteen years; or
 - (d) is, or has been, in practice as a company secretary for at least fifteen years; or
 - (e) is a person of proven ability, integrity and standing having special knowledge and professional experience, of not less than fifteen years, in industrial finance, industrial management, industrial reconstruction, investment, accountancy; or

- (f) is, or has been, for at least five years, a presiding officer of a Labour Court, Tribunal or National Tribunal constituted under the Industrial Disputes Act, 1947 (14 of 1947).
- 4. A person shall not be eligible for appointment as Technical Member unless he/she has completed the age of 50 (fifty years) [Section 413(2) of Companies Act, 2013] as on the last date of receipt of application.
- 5. Terms of Appointment: The Member(s) will draw pay in the pay scale of Rs.67000-Rs.79000/-(annual increment @ 3%) (Pre-revised) plus allowances as admissible. The pay scale and other service conditions would be governed by National Company Law Tribunal (Salaries and Allowances and other terms and conditions of service of the President and other Members) Rules, 2015. A copy of the rules is also displayed on the website of the Ministry of Corporate Affairs.
- 6. Every Member shall hold office for a period of five years from the date on which he/she enters upon his/her office, but shall be eligible for re-appointment for another term of 5 years. The term of appointment is, however, subject to the maximum age limit of sixty-five years.
- 7. Selected candidates will be required to produce a medical fitness certificate before joining.
- 8. Applications of persons already in Government Service should be forwarded through proper channel. The forwarding authorities should also certify (in the format given in Annexure-II) that the entries in the application have been verified from the records and found correct, and that no disciplinary/vigilance proceedings are either pending or contemplated against the applicant and that no major/minor penalties have been imposed on the officer during the last ten years. The forwarding authorities should enclose the up-to-date Confidential Report Dossiers of the applicant for the last five years. A person selected, if already in Government Service, may retain his/her lien with his/her parent cadre or Ministry or Department, as the case may be, while holding office as such for a period not exceeding one year.
- 9. Applications in the format given in <u>Annexure-I</u> duly completed should reach Shri Navneet Chouhan, Director, Ministry of Corporate Affairs, Room No 530, A 'Wing, 5th floor, Shastri Bhawan, New Delhi-110001 latest by 24th April, 2017. The application may also be downloaded from the Ministry's website at <u>www.mca.gov.in</u> or DoP&T's website <u>www.persmin.nic.in</u> and National Company Law Tribunal's website at <u>www.nclt.gov.in</u>.

Yours faithfully,
Rale Stume

(Rakesh Kumar)

Under Secretary to the Govt. of India

Tele. No. 23387939

Copy to:

1. All officers at the Headquarters of the Ministry of Corporate Affairs, New Delhi.

2. Technical Director, NIC, DoPT with the request to upload the vacancy circular on the DoPT's website.

3. E governance Cell, Ministry of Corporate Affairs with the request to upload the vacancy circular on the website of the Ministry.

FORMAT OF APPLICATION FOR THE POST OF TECHNICAL MEMBER, NATIONAL COMPANY LAW TRIBUNAL

1.	Name in Full (IN BLOCK LETTERS)						Attested copy of passport size photograph to be pasted
2.	Post applied	for:					
3.	Date of Birth (valid documentary proof to						
157.7	be enclosed			1			
4.	Father's Nar	ne					
5.	(Including Te Fax Number	ence Address elephone Nui // mail Id. is ma	mber/				
6.	Permanent A	Address					T. W. 15 65.6
		elephone/Fax	k Number)				
7.		upation/Profe					
8.		l income/en ars (give yea					
9.	Educational (Self-atteste	Qualification ed copies of	s in the reve Degree/Diplo	rse ch ma to	ronologi be attac	cal order: :hed)	
	Name of	Degree			entage	Academic	Subject/
	University/ Equivalent Institution		Passing	of Obta	Marks ined	Distinction	Specialisation
10.	satisfied as	er the releval specified in p o mention th	oara 3(a) to (f) and			

i	Name and address of	Designation, scale of pay	Whether regular/	Period service		Nature of duty/ experience	
	employer	including present pay.	deputation/ adhoc	F			
				From	То		
12.	Details of applicable) Chartered Accountan	:- Account	tant/ C	As ost			
	Accountant/Company Secretary (a) Date of registration, (b) Actual number of years of practice (c) Places and/or the courts before whom practised and period. (d) Details of nature of practice. (e) Field of specialisation, if any						
	Eligibility under qualifications mentioned in para 3(e): (f) Number of years of experience, (g) Relevant field of experience, (h) Details of such experience along with period. (i) Field of specialisation, if any						
	(Copies of along with	relevant supporthose establis	orting docume hing eligibility	nts, , to			
	be enclose	d).					

15.	Names & Address of two referees in responsible positions (Not being relatives) in case of candidates not in Government Service	

It is certified that the information furnished above is correct and true to the best of my knowledge. In the event of my selection I shall abide by the terms and conditions of services attached to the post as and when framed by the Government.

Place:-		
Date:-		
		(Signature)
	Name	

(Certificate to be furnished by the Employer/Head of office/Forwarding authority)

Certified that the particulars furnished by ----- are correct and he/she possesses educational qualifications and experience mentioned in vacancy circular. It is also certified that:-

- (i) There is no vigilance or disciplinary case pending/contemplated against Sh. /Smt. ------
- (ii) His/her integrity is certified.
- (iii) His/her CR/APAR dossier in original is enclosed/photocopies of the ACRs/APAR for the last five years duly attested by an officer of the rank of Under Secretary to the Govt. of India or above, are enclosed.
- (iv) "No major/minor penalty has been imposed on him/her during the last ten years."
- (v) A list of major/minor penalties imposed on him/her last ten years is enclosed.

	Signature
Name	and Designation
	Tel. No

Office Seal

Place : Date:

List of enclosures:

1.

2.

3.

4.

5.

(Strike out which is not applicable)

No.A-12023/2/2017-Ad.IV (ii) Government of India Ministry of Corporate Affairs

'A' Wing, 5th floor, Shastri Bhawan, New Delhi-110001 Dated: & March, 2017.

To

Registrars General of All High Courts. 1.

- Secretaries to Government of India, All Ministries/Departments of the Government 2. of India.
- All Chief Secretaries to the State Government/Union Territories. 3.
- Registrar, National Company Law Appellate Tribunal. 4.
- Secretary, National Company Law Tribunal. 5.
- Registrar, Competition Appellate Tribunal. 6.
- All RDs/ROCs/OLs in the Ministry of Corporate Affairs 7.

Filling up of 04 (four) posts of Judicial Member in the National Company Law Sub: Tribunal (NCLT) - inviting applications for.

Sir,

I am directed to state that applications are invited in the format given in Annexure-I for the four post of Judicial Members, National Company Law Tribunal constituted under Section 408 of the Companies Act, 2013:-

- The selected candidates will be required to serve at any of the already constituted 2. NCLT benches or benches to be constituted in future in different parts of the country in a phased manner with All India transfer liability as per availability of the vacancies/exigencies of work.
- Qualifications: As per the provisions of Section 409(2) of the Companies Act, 2013, 3. read with judgment dated 14th May, 2015 of Supreme Court in WP(C) No. 1072/2013 a person shall not be qualified for appointment as Judicial Member unless he/she:-
- is, or has been, a judge of a High Court, or (a)
- is, or has been, a District Judge for at least five years, or
- has, for at least ten years been an advocate of a court.

Explanation - For the purposes of clause (c), in computing the period during which a person has been an advocate of a court, there shall be included any period during which the person has held judicial office or the office of a member of a tribunal or any post, under the Union or a State, requiring special knowledge of law after he become an

A person shall not be eligible for appointment as Judicial Member unless he/she has 4. completed the age of 50 (fifty years) [Section 413(2) of Companies Act, 2013] as on the last date of receipt of application.

- 5. Terms of Appointment: The Member(s) will draw pay in the pay scale of Rs.67000-Rs.79000/-(annual increment @ 3%) (pre-revised) plus allowances as admissible. The pay scale and other service conditions would be governed by National Company Law Tribunal (Salaries and Allowances and other terms and conditions of service of the President and other Members) Rules, 2015. A copy of the rules is also displayed on the website of the Ministry of Corporate Affairs.
- 6. Every Member shall hold office for a period of five years from the date on which he/she enters upon his/her office, but shall be eligible for re-appointment for another term of 5 years. The term of appointment is, however, subject to the maximum age limit of sixty-five years.
- 7. Selected candidates will be required to produce a medical fitness certificate before joining.
- 8. Applications of persons already in Government Service should be forwarded through proper channel. The forwarding authorities should also certify (in the format given in Annexure-II) that the entries in the application have been verified from the records and found correct, and that no disciplinary/vigilance proceedings are either pending or contemplated against the applicant and that no major/minor penalties have been imposed on the officer during the last ten years. The forwarding authorities should enclose the up-to-date Confidential Report Dossiers of the applicant for the last five years. A person selected, if already in Government Service, may retain his/her lien with his/her parent cadre or Ministry or Department, as the case may be, while holding office as such for a period not exceeding one year.
- 9. Applications in the format given in <u>Annexure-I</u> duly completed should reach Shri Navneet Chouhan, Director, Ministry of Corporate Affairs, Room No 530, A 'Wing, 5th floor, Shastri Bhawan, New Delhi-110001 latest by 24th April, 2017. The application may also be downloaded from the Ministry's website at <u>www.mca.gov.in</u> or DoP&T's website <u>www.persmin.nic.in</u> and National Company Law Tribunal's website at <u>www.nclt.gov.in</u>.

Yours faithfully,

(Rakesh Kumar)

Raluchlumer

Under Secretary to the Govt. of India

Tele. No. 23387939

Copy to:

- 1. All officers at the Headquarters of the Ministry of Corporate Affairs, New Delhi.
- 2. Technical Director, NIC, DoPT with the request to upload the vacancy circular on the DoPT's website.
- 3. E governance Cell, Ministry of Corporate Affairs with the request to upload the vacancy circular on the website of the Ministry.

FORMAT OF APPLICATION FOR THE POST OF JUDICIAL MEMBER, NATIONAL COMPANY LAW TRIBUNAL

1.	Name in Full (IN BLO	CK LETTERS)			ļ	Attested copy of passport size photograph to be pasted
2.	Post applied for:				1 157	
3.	Date of Birth (valid do	ocumentary pro	of to			
4.	Father's Name			31-7-1	"HE TO THE	
5.	Correspondence Addr	ess	- 1- 5			
0.	(Including Telephone					
	Fax Number/		1			
	Email Id.) (Email Id. is	mandatory)				
6.	Permanent Address		- 11 45			
	(Including Telephone/	Fax Number)				
7.	Present occupation/P	rotession/Servic	е			
8.	Professional income	e/emoluments fo	r the			
	last three years (give	year-wise detail	s)	والطووا		
09.	Educational Qualifica	tions in the reve	rse ch	ronologi	cal order:	
11 -	(Self-attested copies	of Degree/Diplo	ma to	be attac	hed)	
	Name of Degree	Year of		entage	Academic	Subject/
	University/	Passing	of	Marks	Distinction	Specialisation
1	Equivalent		Obta	ined		
	Institution			partit t		
40	State whether the rele	event eligibility o	riteria			
10.	satisfied for Judicial	Member para 3	(a) to			
	(c) and para 4. Also	mention the re	levant			
	para of eligibility.	mondon and to				
MILE	para or enginity.					

11.		Details of present and previous employment in reverse chorological order in format given below:								
	Name and address of employer	Designation, scale of pay including present pay.	Whether regular/ deputation/ adhoc	Period service		Nature of duty/ experience				
				From	То					
12.	applicable) Advocate: (a) Date (b) Actual (c) Place whore (d) Deta crimial labore (e) Parti the appli	of enrolment, al number of ye es and/or the n pactised and ils of nature o	ears of practice courts before period, for practice - coional, taxaticervice etc. tant cases unct, in which as Counsel.	ivil, ion,						
	(Copies of along with be enclosed	relevant suppo those establis d).	rting docume hing eligibility	nts, v, to						
12	Period of post	notice required	d for joining two referees	the						
13										

Any other special qualifications or experience or publication to the applicant's credit (Attach separate sheet, if required)

It is certified that the information furnished above is correct and true to the best of my knowledge. In the event of my selection I shall abide by the terms and conditions of services attached to the post as and when framed by the Government.

Р	0	-	-	۰	
	a	L	ㄷ		-

Date:-

	(Signature)
Nama:	

(Certificate to be furnished by the Employer/Head of office/Forwarding authority)

he/she p	fied that the particulars furnished by are correct and possesses educational qualifications and experience mentioned in vacancy. It is also certified that:-
(i)	There is no vigilance or disciplinary case pending/contemplated against Sh. /Smt
(ii)	His/her integrity is certified.
(iii)	His/her CR/APAR dossier in original is enclosed/photocopies of the ACRs/APAR for the last five years duly attested by an officer of the rank of Under Secretary to the Govt. of India or above, are enclosed.
(iv)	"No major/minor penalty has been imposed on him/her during the last ten years."
(v)	A list of major/minor penalties imposed on him/her last ten years is enclosed.
	Signature
	Name and Designation
	Tel. No
	Office Seal
Place :	
Date:	
List of enclosures:	
1.	
2.	
3.	

4.

5.

(Strike out which is not applicable)

संख्या ए-12023/2/2017-प्रशा.IV

भारत सरकार

कारपोरेट कार्य मंत्रालय

पाँचवा तल, 'ए' विंग, शास्त्री भवन, डा. राजेन्द्र प्रसाद रोड, नई दिल्ली-110001

दिनांकः डिम्मार्च, 2017

सेवा में,

- 1. सभी उच्च न्यायालयों के महारजिस्ट्रार
- 2. भारत सरकार, सभी मंत्रालयों/विभागों के सचिव
- 3. सभी राज्य सरकारों/संघ शासित प्रदेशों के मुख्य सचिव
- 4. रजिस्ट्रार, राष्ट्रीय कंपनी विधि अपील अधिकरण
- 5. सचिव, राष्ट्रीय कंपनी विधि अधिकरण
- 6. रजिस्ट्रार, प्रतिस्पर्धा अपीलीय अधिकरण
- 7. कारपोरेट कार्य मंत्रालय में सभी क्षेत्रीय निदेशक/कंपनी रजिस्ट्रार/शासकीय समापक
- 8. सचिव, भारतीय चार्टर्ड अकांउटेंट सस्थांन (आईसीएआई), आई.पी.एस्टेट, नई दिल्ली-110002
- 9. सचिव, भारतीय लागत लेखाकार संस्थान (आईसीओएआई), सदर स्ट्रीट, कोलकाता
- 10. सचिव, भारतीय कंपनी सचिव संस्थान (आईसीएसआई), इंस्टीट्यूशनल एरिया, लोधी रोड, नई दिल्ली

विषयः राष्ट्रीय कंपनी विधि अधिकरण में तकनीकी सदस्य के 12 पदों को भरना-आवेदन पत्र मंगाने के लिए।

महोदय,

मुझे यह कहने का निदेश हुआ है कि कंपनी अधिनियम, 2013 की धारा 408 के अंन्तर्गत गठित राष्ट्रीय कंपनी विधि अधिकरण में 12 सदस्यों के पदों के लिए अनुलग्नक-। में दिए गए प्रपत्र में आवेदन पत्र आमंत्रित किए जाते हैं।

2. चयनित उम्मीदवारों को चरणबद्ध रूप में देश के विभिन्न भागों में गठित या भविष्य में गठित की जाने वाली राष्ट्रीय कंपनी विधि अधिकरण की किसी भी खण्डपीठ में कार्य करना अपेक्षित होगा और यह स्थानांतरण रिक्तियों/कार्य की तात्कालिक आवश्यकताओं के अनुसार अखिल भारतीय स्तर पर हो सकता है।

- 3. **अर्हताएं:** इन पदों की अर्हताएं उच्चतम न्यायालय द्वारा डब्ल्यूपी(सी) संख्या 1072/2013 में दिए गए दिनांक 14 मई, 2015 के निर्णय के साथ पठित कंपनी अधिनियम, 2013 की धारा 409 (3) के उपबंधों के अनुसार है। तद्नुसार एक व्यक्ति तकनीकी सदस्य के रूप में नियुक्ति के लिए तभी योग्य होगा जबकि वह,
 - (क) भारतीय कारपोरेट विधि सेवा अथवा भारतीय विधि सेवा में कम-से-कम पंद्रह वर्ष तक सदस्य रहा हो और भारत सरकार में सचिव अथवा अपर सचिव के समतुल्य पद पर रहा हो; अथवा
 - (ख) कम से कम पंद्रह वर्षों तक चार्टर्ड अकांउटेंट के रुप में कार्यरत हो अथवा रहा होः अथवा
 - (ग) कम से कम पंद्रह वर्षों तक लागत लेखाकार के रुप में कार्यरत हो अथवा रहा हो: अथवा
 - (घ) कम से कम पंद्रह वर्षों तक कंपनी सचिव के रुप में कार्यरत हो अथवा रहा हो: अथवा
 - (इ) प्रमाणित योग्यता, सत्यनिष्ठा रखता हो तथा उसे औद्योगिक वित्त औद्योगिक प्रबंधन औद्योगिक पुनर्निर्माण, निवेश, लेखांकन में विशेष ज्ञान हो और कम से कम 15 वर्ष का व्यवसायिक अनुभव हो; अथवा
 - (च) वह न्यूनतम 5 वर्षों से/5 वर्ष तक औद्योगिक विवाद अधिनियम, 1947 (1947 का 14) के अन्तर्गत गठित किसी श्रम न्यायालय, अधिकरण अथवा राष्ट्रीय अधिकरण का पीठासीन अधिकारी हो/रहा हो।
- 4. कोई व्यक्ति तकनीकी सदस्य के रूप में नियुक्ति का पात्र तभी होगा जब कि वह आवेदन प्राप्ति की अंतिम तारीख तक 50 (पचास) वर्ष की आयु [कंपनी अधिनियम, 2013 की धारा 413(2)] पूरी कर चुका हो।
- 5. नियुक्ति की शर्तेः सदस्य 67,000-79,000/- रुपए (3% की दर से वार्षिक वेतन वृद्दि) (पूर्व संशोधित) और यथा अनुमेय भत्ते प्राप्त करेगा। वेतनमान तथा अन्य सेवा शर्तें राष्ट्रीय कंपनी विधि अधिकरण (अध्यक्ष और अन्य सदस्यों के वेतन, भत्ते और सेवा की शर्तें एवं निबंधन) नियम, 2015 द्वारा निर्धारित की जाएंगी।
- 6. प्रत्येक सदस्य अपना कार्यभार संभालने की तारीख से पांच वर्ष की अविध के लिए पद पर बना रहेगा, परंतु वह अतिरिक्त पांच वर्ष की अविध के लिए पुनर्नियुक्ति का पात्र होगा। तथापि नियुक्ति का कार्यकाल 65 वर्ष की अधिकतम आयु सीमा के अध्यधीन है।

- 7. चयनित व्यक्तियों को कार्यभार ग्रहण करने से पूर्व एक चिकित्सा योग्यता प्रमाणपत्र प्रस्तुत करना होगा।
- 8. पहले से ही सरकारी सेवा वाले व्यक्तियों के आवेदन पत्र उचित माध्यम से अग्रेषित किए जाने चाहिए। अग्रेषण प्राधिकारी को यह भी प्रमाणित(अनुलग्नक ॥ में दिए गए प्रपत्र में) करना होगा कि आवेदन पत्र में दी गई प्रविष्टियों को रिकार्ड से सत्यापित किया गया है तथा इन्हें सही पाया गया है और अधिकारी के विरुद्ध कोई अनुशासनात्मक/सतर्कता कार्यवाहियां न तो लंबित है अथवा न ही करने का विचार है एवं पिछले 10 वर्षों के दौरान इस अधिकारी पर कोई बड़ी/छोटी शास्ति नहीं लगाई गई है। अग्रेषण अधिकारी को आवेदक के पिछले 5 वर्षों के अद्यतन गोपनीय रिपोर्ट डोजियर भी संलग्न करने होंगे। यदि चयनित व्यक्ति पहले से ही सरकारी सेवा में हो तो वह अपने मूल संवर्ग या मंत्रालय या विभाग, जैसा भी मामला हो, में धारणाधिकार रख सकता है जिसकी अविध एक वर्ष से अधिक नहीं होगी।
- 9. अनुलग्नक-। में दिए गए प्रपत्र में विधिवत रुप से पूर्ण आवेदन-पत्र श्री नवनीत चौहान, निदेशक, कारपोरेट कार्य मंत्रालय, कमरा सं. 530, 'ए' विंग, 5वां तल, शास्त्री भवन, नई दिल्ली-110001 को 24 अप्रैल, 2017 तक मिल जाने चाहिए। आवेदन पत्र मंत्रालय की वेबसाइट www.mca.gov.in. या कार्मिक एवं प्रशिक्षण विभाग के वेबसाइट www.persmin.nic.in और कंपनी विधि बोर्ड की वेबसाइट www.nclt.gov.in से भी डाउनलोड किए जा सकते हैं।

भवदीय,

्राकेश कुमार) अवर सचिव, भारत सरकार दूरभाष-2338 7939

प्रतिलिपिः

- 1. कारपोरेट कार्य मंत्रालय के मुख्यालय के सभी अधिकारी, नई दिल्ली।
- 2. तकनीकी निदेशक, एनआईसी, कार्मिक एवं प्रशिक्षण विभाग को इस अनुरोध के साथ कि इस रिक्ति परिपत्र को कार्मिक एवं प्रशिक्षण विभाग के वेबसाइट पर अपलोड करें।
- 3. ई-गर्वनेंस सेल कारपोरेट कार्य मंत्रालय, को इस अनुरोध के साथ कि इस रिक्ति परिपत्र को मंत्रालय की वेबसाइट पर अपलोड करें।

राष्ट्रीय कंपनी विधि अधिकरण में तकनीकी सदस्य के पद के लिए आवेदन का प्रपत्र

1.	पूरा नाम (बड़े अ	क्षरों मे	†)					पासपोर्ट साईज फोटोग्राफ की अनुप्रमाणित प्रति चिपकाएं
2.	पद का नाम, जि	ासके वि	लेए आवेदन	किया गया	है			
3.	जन्म तिथि (मान्य दस्तावेज प्रमाण संलग्न किया जाना है)							
4.	पिता का नाम							
5.	पत्राचार का पता सिहत) (ई-मेल							
6.	स्थायी पता (दूर	क्स संख्या र						
7.	वर्तमान व्यवसार	य/वृत्ति	ा/नौकरी					
8.	पिछले तीन वर्षे (वर्षवार ब्यौरे दें		व्यवसायिक 3	गाय/परिलर्ब्धि	धयां			
9.	विपरीत कालानुक्रम में शैक्षिक योग्यताएं (डिग्री/डिप्लोमा की साक्ष्यांकित प्रतियां संलग्न करें)							
		डिग्री	उत्तीर्ण करने का वर्ष	प्राप्तांकों	का	शैक्षिक विशेष योग्यता	विषय/ वि	शेषज्ञता
10.	बताएं कि पैर	T 3(क्	5) से (च)	और पैरा	4 में			

	उल्लिखित संबंधित योग्यता मानदंड पूरे किए गए हैं। पात्रता के संगत पैरा का भी उल्लेख करें।
11.	नीचे दिए गए प्रपत्र में विपरीत कालानुक्रम में वर्तमान और पूर्व रोजगार के ब्यौरेः
	नियोजक धारित पद क्या कार्यकाल कार्य की प्रकृति/अनुभव का नाम और नियमित/ की अवधि और पता वर्तमान प्रतिनियुक्ति/ वेतन तदर्थ आधार से तक सहित पर हैं
12.	व्यावसायिक वृत्ति के ब्यौरे (जहां लागू हो):- चार्टर अकाउंटेंट/लागत लेखाकार/कंपनी सचिव (क) पंजीकरण की तिथि (ख) प्रैक्टिस के वर्षों की वास्तविक संख्या (ग) स्थान तथा/या कोर्ट जिसमें पहले प्रैक्टिस की हो तथा अवधि (घ) प्रैक्टिस की प्रकृति के ब्यौरे (इ) विशेषज्ञता का क्षेत्र, यदि कोई हो पैरा 3 (इ) के में उल्लिखित योग्यताओं के तहत अर्हताएं:
	(च) अनुभव के वर्ष (छ) संबंधित क्षेत्र में अनुभव (ज) उक्त अनुभव की अवधि सहित ब्यौरे (झ) विशेषज्ञता का क्षेत्र, यदि कोई हो
	(इसके समर्थन में संबंधित दस्तावेजों और साथ ही पात्रता प्रमाणित करने वाले दस्तावेज़ों की प्रतियां

	संलग्न की जाएं)	
13.	आवेदक के कार्यों की पुष्टि करने वाली अन्य विशेष अर्हताएं अथवा अनुभव अथवा प्रकाशन जिसमें अर्हता मामलों को डील करने के संबंधी अनुभव शामिल हो। (यदि अपेक्षित हो, तो अलग शीट लगाएं)	
14.	पदभार ग्रहण करने हेतु अपेक्षित सूचना की अवधि	
15.	यदि उम्मीदवार सरकारी सेवा में न हो, तो दो जिम्मेदार व्यक्तियों (जो रिश्तेदार न हों) के नाम व पते	

यह प्रमाणित किया जाता है कि उपरोक्त सूचना मेरी जानकारी के अनुसार सही और सत्य है। चयन होने की दशा में, मैं सरकार द्वारा समय-समय पर विनिर्धारित पद से संबंधित शर्तों एवं निबंधनों का पालन करूंगा।

तिथि:							
			नाम :		(हस्त	пक्षर)	

(नियोक्ता/कार्यालय प्रमुख/अग्रेषणकर्ता अधिकारी द्वारा उपलब्ध कराए जाने वाला प्रमाण पत्र)
प्रमाणित किया जाता है कि द्वारा
दिए गए विवरण सही हैं तथा वे रिक्ति परिपत्र में उल्लिखित शैक्षिक योग्यता एवं अनुभव रखते
करते हैं। यह भी प्रमाणित किया जाता है कि:-
(i) श्री/श्रीमती के विरूद्ध कोई सतर्कता या अनुशासनात्मक मामला
लंबित/विचाराधीन नहीं है।
(ii) उनकी सत्यनिष्ठा प्रमाणित है।
(iii) उनका सीआर/एपीएआर मूल रूप में संलग्न हैं/पिछले 5 वर्षों के एसीआर/एपीएआर की
भारत सरकार के अवर सचिव या उससे उच्च स्तर के अधिकारी द्वारा अनुप्रमाणित
प्रतियां संलग्न हैं।
(iv) "पिछले 10 वर्षों के दौरान उन पर कोई प्रमुख/गोण शास्ति नहीं लगाई गई है।"
(v) पिछले 10 वर्षों के दौरान उन पर लगाए गए प्रमुख/गौण शास्तियों की सूची संलग्न है।
हस्ताक्षर हस्ताक्षर
नाम और पदनाम
दूरभाष
ं कार्यालय मुहर
स्थान :
दिनांक :
अनुलग्नकों की सूची :
2.
3.
4.
5.
(जो लागू न हो उसे काट दें)

संख्या ए-12023/2/2017-प्रशा.IV भारत सरकार कारपोरेट कार्य मंत्रालय

पाँचवां तल, 'ए' विंग, शास्त्री भवन, डा. राजेन्द्र प्रसाद रोड, नई दिल्ली-110001

दिनांकः 🖇 मार्च, 2017

सेवा में,

- 1. सभी उच्च न्यायालयों के महारजिस्ट्रार
- 2. भारत सरकार के सभी मंत्रालयों/विभागों के सचिव
- 3. सभी राज्य सरकारों/संघ शासित प्रदेशों के मुख्य सचिव
- 4. रजिस्ट्रार, राष्ट्रीय कंपनी विधि अपील अधिकरण
- 5. सचिव, राष्ट्रीय कंपनी विधि अधिकरण
- 6. रजिस्ट्रार, प्रतिस्पर्धा अपील अधिकरण
- 7. कारपोरेट कार्य मंत्रालय में सभी क्षेत्रीय निदेशक/कंपनी रजिस्ट्रार/शासकीय समापक

विषयः राष्ट्रीय कंपनी विधि अधिकरण (एनसीएलटी) में न्यायिक सदस्यों के 04 (चार) पदों को भरना-आवेदन पत्र मंगाने के लिए।

महोदय,

मुझे यह कहने का निदेश हुआ है कि कंपनी अधिनियम, 2013 की धारा 408 के अधीन गठित राष्ट्रीय कंपनी विधि अधिकरण में न्यायिक सदस्यों के चार पदों के लिए अनुलग्नक-1 में दिए गए प्रपत्र में आवेदन पत्र आमंत्रित किए जाते हैं:-

- 2. चयनित उम्मीदवारों के लिए चरणबद्ध रूप में देश के विभिन्न भागों में गठित या भविष्य में गठित की जाने वाली राष्ट्रीय कंपनी विधि अधिकरण की किसी भी खण्डपीठ में रिक्तियों/कार्य की तात्कालिक आवश्यकताओं को देखते हुए अखिल भारतीय स्थानांतरण के आधार पर कार्य करना अपेक्षित होगा।
- 3. **अर्हताएं:** उच्चतम न्यायालय द्वारा डब्ल्यूपी(सी) संख्या 1072/2013 में दिए गए दिनांक 14 मई, 2015 के निर्णय के साथ पठित कंपनी अधिनियम, 2013 की धारा 409(2) के उपबंधों के अनुसार कोई व्यक्ति न्यायिक सदस्य के रुप में नियुक्ति के लिए योग्य होगा जबिक वह,

- (क) किसी उच्च न्यायालय का न्यायाधीश है या रह चुका है, अथवा
- (ख) कम से कम पांच वर्षों के लिए जिला न्यायाधीश है, या रहा चुका है, अथवा
- (ग) किसी न्यायालय में कम से कम दस वर्षों के लिए अधिवक्ता रह चुका है।

स्पष्टीकरण: खंड (ग) के उद्देश्यों के लिए, उस अविध की गणना करते समय जिसके दौरान कोई ट्यिक्त किसी न्यायालय में अधिवक्ता रह चुका है, वह अविध भी सिम्मिलित की जाएगी जिसके दौरान वह ट्यिक्त संघ या किसी राज्य के तहत किसी अधिकरण में न्यायिक पद या सदस्य के पद पर या किसी ऐसे पद पर रहा हो जिसके लिए अधिवक्ता बनने के बाद कानून का विशेष ज्ञान अपेक्षित है।

- 4. कोई व्यक्ति न्यायिक सदस्य के रुप में नियुक्ति का पात्र तभी होगा जब कि वह आवेदन प्राप्ति की अंतिम तारीख तक 50 (पचास वर्ष) की आयु [कंपनी अधिनियम, 2013 की धारा 413(2)] पूरी कर चुका हो।
- 5. **नियुक्ति की शर्ते**: सदस्य 67,000-79,000/- रुपए (3% की दर से वार्षिक वेतन वृद्दि) (पूर्व संशोधित) और यथा अनुमेय भत्ते प्राप्त करेगा। वेतनमान तथा अन्य सेवा शर्तें राष्ट्रीय कंपनी विधि अधिकरण (अध्यक्ष और अन्य सदस्यों के वेतन, भत्ते और सेवा की अन्य शर्तें एवं निबंधन) नियम, 2015 द्वारा शासित होंगे। नियमों की एक प्रति कारपोरेट कार्य मंत्रालय की वेबसाइट पर भी है।
- 6. प्रत्येक सदस्य अपना कार्यभार संभालने की तारीख से पांच वर्ष की अवधि के लिए पद पर बना रहेगा परंतु वह अतिरिक्त पांच वर्ष की अवधि के लिए पुनर्नियुक्ति का पात्र होगा। तथापि नियुक्ति का कार्यकाल 65 वर्ष की अधिकतम आयु सीमा के अधीन है।
- 7. चयनित उम्मीदवारों को कार्यभार ग्रहण करने से पूर्व एक चिकित्सा योग्यता प्रमाणपत्र प्रस्तुत करना होगा।
- 8. पहले से ही सरकारी सेवा करने वाले व्यक्तियों के आवेदन पत्र उचित माध्यम से अग्रेषित किए जाने चाहिए। अग्रेषण प्राधिकारी को यह भी प्रमाणित(अनुलग्नक II में दिए गए प्रपत्र में) करना होगा कि आवेदन पत्र में दी गई प्रविष्टियों का सत्यापन अभिलेखों से कर लिया गया है तथा इन्हें सही पाया गया है और आवेदक के विरुद्ध कोई अनुशासनात्मक/सतर्कता कार्यवाहियां न तो लंबित है अथवा न ही करने का विचार है एवं पिछले 10 वर्षों के दौरान इस अधिकारी पर कोई बड़ी/छोटी शास्ति नहीं लगाई गई है। अग्रेषण प्राधिकारी को आवेदक के पिछले 5 वर्षों के अद्यतन गोपनीय रिपोर्ट डोजियर भी संलग्न करने होंगे। यदि चयनित व्यक्ति पहले से ही सरकारी सेवा में हो तो वह अपने मूल संवर्ग या मंत्रालय या विभाग, जैसा भी मामला हो, में धारणाधिकार रख सकता है जिसकी अवधि एक वर्ष से अधिक नहीं होगी।

9. आवेदन-पत्र अनुलग्नक-। में दिए गए प्रपत्र में विधिवत रुप से पूर्ण कर श्री नवनीत चौहान, निदेशक, कारपोरेट कार्य मंत्रालय, कमरा सं. 530, 'ए' विंग, 5वां तल, शास्त्री भवन, नई दिल्ली-110001 को 24 अप्रैल, 2017 तक अवश्य मिल जाने चाहिए। आवेदन पत्र मंत्रालय की वेबसाइट www.mca.gov.in. या कार्मिक एवं प्रशिक्षण विभाग की वेबसाइट www.persmin.nic.in तथा राष्ट्रीय कंपनी विधि अधिकरण की वेबसाइट www.nclt.gov.in से भी डाउनलोड किए जा सकते हैं।

भवदीय,

्राकेश कुमार) अवर सचिव, भारत सरकार दूरभाष-2338 7939

प्रतिलिपिः

- 1. कारपोरेट कार्य मंत्रालय के म्ख्यालय के सभी अधिकारी, नई दिल्ली।
- 2. तकनीकी निदेशक, एनआईसी, कार्मिक एवं प्रशिक्षण विभाग को इस अनुरोध के साथ कि इस रिक्ति परिपत्र को कार्मिक एवं प्रशिक्षण विभाग की वेबसाइट पर अपलोड करें।
- 3. ई-गर्वनेंस सेल, कारपोरेट कार्य मंत्रालय को इस अनुरोध के साथ कि इस रिक्ति परिपत्र को मंत्रालय की वेबसाइट पर अपलोड करें।

राष्ट्रीय कंपनी विधि अधिकरण में न्यायिक सदस्य के पद के लिए आवेदन का प्रपत्र

फ की गणित पकाएं					
14//					
ब्यौरे दें) विपरीत कालान्क्रम में शैक्षिक योग्यताएं					
ज्ञता					
1722					

12.	व्यावसायिक वृत्ति के ब्यौरे (जहां लागू हो):-			
	अधिवक्ता			
	(क) नामांकन की तिथि			
	(ख) प्रैक्टिस के वर्षों की वास्तविक संख्या			
	(ग) स्थान तथा/या कोर्ट जिसमें पहले प्रैक्टिस की हो तथा			
	अवधि			
	(घ) प्रैक्टिस की प्रकृति के ब्यौरे - सिविल, फौजदारी,			
	संवैधानिक, कराधान, श्रम, कंपनी, सेवा आदि			
	(ङ) कंपनी अधिनियम के तहत उन महत्वपूर्ण मामलों के			
	ब्यौरे जिनमें आवेदक ने काउंसेल के रूप में कार्य			
	किया।			
	(च) विशेषज्ञता का क्षेत्र, यदि कोई हो			
	(इसके समर्थन में संबंधित दस्तावेजों और साथ ही पात्रता			
	प्रमाणित करने वाले दस्तावेज़ों की प्रतियां संलग्न की जाएं)			
13.	पदभार ग्रहण करने हेतु अपेक्षित सूचना की अवधि			
14.	यदि उम्मीदवार सरकारी सेवा में न हो, तो दो जिम्मेदार			
	व्यक्तियों (जो रिश्तेदार न हों) के नाम व पते			
15.	कोई अन्य विशेष योग्यता अथवा अनुभव अथवा आवेदक के			
	प्रकाशन (अलग शीट संलग्न करें, यदि आवश्यक हो)			

प्रमाणित किया जाता है कि उपरोक्त सूचना मेरी जानकारी के अनुसार सही और सत्य है। चयन होने की दशा में, मैं सरकार द्वारा समय-समय पर विनिर्धारित पद से संबंधित शर्तों एवं निबंधनों का पालन करूंगा।

स्थान :-		
तिथि :-		
		(हस्ताक्षर)
	नाम :	

(नियोक्ता/कार्यालय प्रमुख/अग्रेषणकर्ता अधिकारी द्वारा दिए जाने वाला प्रमाण पत्र)

प्रमाणित किया जाता है कि
(i) श्री/श्रीमती
हस्ताक्षर नाम और पदनाम दूरभाष
कार्यालय मुहर
स्थान : दिनांक : अनुलग्नकों की सूची :
 2. 3.

4.5.